

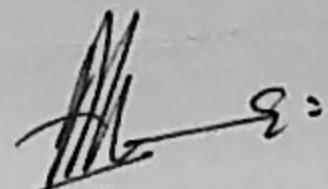
(5)

O. A. No. 915/07

27.08.2008  
HON'BL MR. ASHOK S. KARAMADI, J.M.

Shri D. Kumar, learned counsel for the applicant and Shri D. S. Shukla, learned counsel for the respondents.

It is seen from the relief sought for by the applicant that the necessary change in the relevant records for the purpose of awarding Family Pension be made by the respondents. On notice the respondents have filed the counter affidavit and it is stated that the respondents have taken steps so far the request of the applicant is concerned and the order was passed on 18.03.2008 produced as Annexure A-1 &2 to the counter affidavit. Having regard to the same sought for the dismissal of this OA. Learned counsel for the applicant also submits that in view of the statements of the respondent in the counter affidavit the grievance of the applicant does not survive for consideration. Accordingly, this OA is dismissed as having become infructuous.



J.M.

/ns/